

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, NEAR RAJASTHAN HIGH COURT, POST BOX NO. 619
JODHPUR**

ORDER SHEET

COURT NO. : 1

14/12/2018

M.A./290/238/2018

O.A./290/403/2016

M.A./290/239/2018

M.A./290/246/2016

[MA 239/18 FOR CONDONATION OF
DELAY]

ITEM NO:15

FOR APPLICANTS(S) Adv. : Mr. Himmat Jagga

FOR RESPONDENTS(S) Adv.: Mr. Vinay Chhipa

KUNDAN LAL ARORA

-V/S-

M/O RAILWAYS

| Notes of The Registry | Order of The Tribunal |
|-----------------------|--|
| | <p>Learned counsel for the respondents filed the reply to MAs No.238/2018 and 239/2018 today, which is taken on record.</p> <p>Heard learned counsel for both sides on MA No.238/2018 for restoration of OA No.403/2016.</p> <p>It is seen from the record that the OA has been dismissed on 20.07.2018 and the restoration application has been filed on 19.11.2018, which is admittedly barred by limitation.</p> <p>I have perused the MA No.239/2018 filed by the applicant for condoning the delay in filing the MA No.238/2018. The same is allowed for the reasons stated therein. Accordingly, the delay in filing the MA No.238/2018 is condoned.</p> <p>I have also perused the MA No.238/2018 for restoration of OA No.403/2016. In the interest of justice and for the reasons mentioned in the MA No.238/2018, the same is also allowed</p> |

subject to payment of a cost of Rs.2000/- to be paid by the applicant to CAT Library, Jodhpur. Accordingly, the registry is directed to restore the OA No.403/2016 after depositing the aforesaid cost by the applicant.

List the OA on 12.02.2019.

(HINA P. SHAH)
MEMBER (J)

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